

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.128

IA Nos. 38/2023, 1141/23, 2612/23, 2233/23, 2234/23, 2590/23, 2473/23, 2496/23
2498/23, 2504/23, 2844/23, 2850/23, 2874/23, 2232/23, IA(I.B.C)/116 (CH) 2024
IA(I.B.C)/480 (CH) 2024, IA(I.B.C)/740 (CH)2024, IA(I.B.C)/965 (CH)2024
in

CP(IB) No. 647 /Chd/HP/2019
(Admitted)

IN THE MATTER OF:

Rajat Sole Proprietor, R J Enterprises

...Petitioner

Vs.

Crest Steel (UNA) Private Limited

...Respondent

Under Section: 9, IBC 2016, 19(2), 66(1), 12(2), Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up
today, hence the matter is adjourned to 10.06.2024.

Sd/-
Court Officer

Preeti
23.04.2024